

FORM E

**PROOF OF CLAIM SUBMITTED BY AUTHORISED REPRESENTATIVE OF WORKMEN AND
EMPLOYEES**

*(Under Regulation 9 of the Insolvency and Bankruptcy (Insolvency Resolution Process for
Corporate Persons) Regulations, 2016)*

Date 04/04/2022

To
The Interim Resolution Professional / Resolution Professional,
Mr. MADHU DESIKAN
Regn. No. IBBI/IPA-001/IP-P00579/2017-18/11021
1/4, Vijay Laxmi Apartment,
Balasubramaniam Street,
Mylapore, Chennai – 600 004

From
S.V. RAJAGOPALAN
Chief Operating Officer,
Gk Industrial Park Private Limited,
Lalgudi Road, Reddimangudi
Trichy – 621 105

Subject: Submission of proofs of claim.

Madam/Sir,

I, S.V. RAJAGOPALAN, currently residing at H81/T4, Seaview Apartments, First Seaward Road, Valmiki Nagar, Thiruvannamiyur, Chennai – 600 041, employed by the above named corporate debtor and listed in Annexure A, solemnly affirm and say:

1. That the above named corporate debtor was, at the insolvency commencement date, being the 13th of January 2022, justly truly indebted to me, S.V. RAJAGOPALAN whose name, address, and description appear in the Annexure A below in amounts severally set against my name in such Annexure A for wages, remuneration and other amounts due to me respectively as an employee in the employment of the corporate debtor in respect of services rendered by me respectively to the corporate debtor during such periods as are set out in the said Annexure A.
2. That for which said sums or any part thereof, they have not, nor has any of them, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim.]

Deponent


S.V. RAJAGOPALAN.

ANNEXURE

1. Details of Employees/ Workmen

S No.	NAME OF EMPLOYEE	IDENTIFICATION NUMBER (PAN NUMBER, PASSPORT OR AADHAAR CARD)	TOTAL AMOUNT DUE (Rs.)	PERIOD OVER WHICH AMOUNT DUE
1.	S.V. RAJAGOPALAN	PAN No. AYRPR 0110M	27,69,401 (Twenty Seven Lakhs Sixty Nine Thousand Four Hundred and One Only)	From 01.11.2019 to 18.10.2020
2.				
3.				
4.				

2. Particulars of how debt was incurred by the corporate debtor, including particulars of any dispute as well as the record of pendency of suit or arbitration proceedings (if any).
3. Particulars of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim.

ATTACHMENTS:

Documents relied as evidence as proof of debt and as proofs of non-payment of debt.

DECLARATION

I, S.V. RAJAGOPALAN, currently residing at H81/T4, Seaview Apartments, First Seaward Road, Valmiki Nagar, Thiruvannamipur, Chennai – 600 041, do hereby declare and state as follows: -

1. GK Industrial Park Private Limited, the corporate debtor was, at the insolvency commencement date, being the 13th of January 2022, actually indebted to me in the sum of Rs. 27,69,401 (Rs Twenty Seven Lakhs Sixty Nine Thousand Four Hundred and One Only).
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

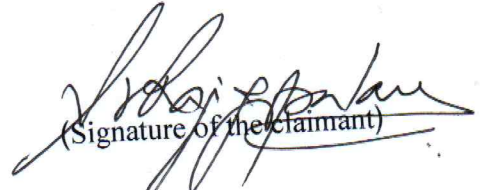

S.V. RAJAGOPALAN

• **STATEMENT OF AMOUNTS PAYABLE TO COO (ATTACHED).**

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever.

Date: 04.04.2020

Place: CHENNAI


(Signature of the claimant)
S.V. RAJAGOPALAN,

VERIFICATION

I, **S.V. RAJAGOPALAN** the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at ... on this day of, 20...

(Signature of the claimant)